

The Minister of Rehabilitation (Shri Tyagi): (a) to (c). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

Grievances of Detenus in Andhra Pradesh

2024. Shri Kolla Venkaiah: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 6 on the 3rd November, 1965 and state:

(a) the details of the steps taken in the matter of provision of family allowance, supply of literature, legal consultation and the release of hospitalised detenus;

(b) what were the other grievances represented by the detenus of Andhra Pradesh; and

(c) the steps taken to meet their grievances?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). Information is being collected from the Government of Andhra Pradesh and a statement will be placed on the Table of the House in due course.

Arrests under D.I.R. in Andhra Pradesh

2025. Shri Kolla Venkaiah: Will the Minister of Home Affairs be pleased to state:

(a) whether a fresh round of arrests and detention of persons under the Defence of India Rules in Andhra Pradesh has taken place in the second week of November, 1965;

(b) if so, the number of persons arrested and detained;

(c) the political faith and affiliations of the persons detained, if any;

(d) the number of practising lawyers and doctors among them;

(e) the number of office-bearers of Civil Liberties Unions of State and District level among the detained;

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(f) the reasons for the arrest and detention of practising lawyers and doctors and the office bearers of the Civil Liberties Unions; and

(g) the total number of persons under detention by the end of first fortnight of November, 1965?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). 22 persons were arrested and detained under D.I.R. on the 12th November, 1965.

(c) They belong to the Left faction of the Communist Party of India.

(d) 6 practising lawyers and 1 doctor.

(e) 4 members of the Andhra Pradesh Civil Liberties Committee are among the persons detained.

(f) Their activities were considered to be prejudicial to the defence of India and civil defence and the efficient conduct of military operations.

(g) 201 (in Andhra Pradesh).

Consumption of Petroleum Products in M.P.

2026. Shri Lakhmu Bhawani: Will the Minister of Petroleum and Chemicals be pleased to state the total consumption of Petroleum and petroleum products in Madhya Pradesh during 1964-65 and during the current financial year up to the 31st October, 1965?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): The total consumption of all petroleum products in Madhya Pradesh during 1964-65 was about 365000 tonnes. During April-October, 1965 it was about 217000 tonnes.

संसदीय शासन प्रणाली का
अध्ययन

2027. श्री सिद्धेश्वर प्रशाह : क्या
शिक्षा मंत्री यह बताने की कृपा करेंगे कि :